

(C)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

CUTTACK BENCH, CUTTACK

O.A./T.A./R.A. No.....

63

.....1996

Mr. Ashok Mohanty

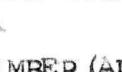
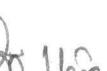
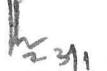
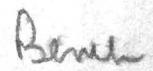
Dr. Fande

Mrs. A. K. Mishra
J. Sengupta
B. B. Acharya
A. K. Guru
P. R. J. Dash

Dayanidhi Nayak.....Applicant(s)

J.C.A.R Versus

Union of India & another.....Respondent(s)

Sr. No	Date	Orders	Office note as to action (if any) taken on order
1	25.1.96	<p>Register  Registrar</p> <p>Heard. Admitted. Notice to respondents returnable in four weeks.</p> <p>It is directed that Shri Ashok Mohanty, learned Sr. Standing Counsel may obtain instructions on the point regarding superannuation of the petitioner, and apprise this Tribunal of the exact position on 31.1.1996.</p> <p> MEMBER (ADMINISTRATIVE)</p>	<p>J.P.O. of 1550/- is filed.</p> <p>  <p>In this application wif 19, the applicant has challenged memorandum wherein the applicant has been asked to retire at the age of 58 yrs in spite of 60 years.</p> <p>For Registration.</p> </p>
2	31.1.96	<p>It is submitted by Shri Ashok Mohanty, learned Sr. Standing Counsel that orders have since been issued on 30.1.1996 cancelling the impugned orders. Shri A.K. Mishra, learned counsel for the petitioner has confirmed receipt of these orders and is satisfied with the action taken. No grievance therefore, subsists in this case. The Original Application is disposed of accordingly.</p> <p> MEMBER (ADMINISTRATIVE)</p>	<p>  <p>For Administration & Stay.</p> <p> </p> </p>